- (c) whether it is also a fact that only 2.2 per cent boys and 0.9 per cent girls are graduates, how do these compare with general category population; and
 - (d) what steps are being taken to improve this dismal position?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) The literacy rate of Scheduled Tribes (STs)at all-India level, as per Census 2011 is 59%.

- (b) No, Sir. As informed by the Office of the Registrar General, India, the percentage of 12th passed male and female among STs is 6.8 per cent and 5.6 per cent, respectively.
- (c) As informed by the Office of the Registrar General, India, data on graduates are not separately compiled from Census. However, the percentage of Scheduled Tribe Graduates and above, among male and female is 3.9 per cent and 2.7 per cent, respectively while among the General population, the corresponding percentage for male and female is 11.0% and 9.2%, respectively. General Population is total population excluding Scheduled Caste and Scheduled Tribe population.
- (d) Ministry of Tribal Affairs supplements the efforts of the Ministry of Human Resource Development, which is the line Ministry with regard to the subject of education, and the State Governments/UT Administrations by administering various schemes with the objective of enhancing access to education through provision of infrastructure by way of construction of hostels for ST students, establishment of Ashram Schools, Vocational Training Centres as well as to maximize retention of ST students within the various stages of school education and promoting higher learning by providing monetary incentives in the form of scholarships such as Pre Matric Scholarship, Post Matric Scholarship (PMS), Scholarship for Top Class Education, Rajiv Gandhi National Fellowship and National Overseas Scholarship for ST students. Ministry also implements a Scheme, namely, 'Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts' for educational upliftment of ST girls.

Assessment of STs in Jharkhand

†1175. SHRI PREM CHAND GUPTA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether genuine assessment of the population of Scheduled Tribes has been done in the Scheduled Tribe dominated State of Jharkhand;
 - (b) if so, the population of Scheduled Tribes in Jharkhand, district-wise; and

[†] Original notice of the question was received in Hindi.

(c) the number of schemes that the Central Government has presently implemented/considered to implement in the Scheduled Tribe dominated State of Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) Yes, Sir. As informed by the Office of the Registrar General, India, during Census 2011 all Scheduled Tribes have been enumerated in Jharkhand State.

- (b) Based on Census 2011, district-wise population of Scheduled Tribes in Jharkhand is given in the Statement (See below).
- (c) Central and State Governments, including State Government of Jharkhand, have been taking various initiatives under Tribal Sub Plan (TSP) strategy to ensure that in all development programmes tribals get their due. This addresses education, health, sanitation, water supply, lively hood, etc. issues to improve their economic, educational and social conditions.

Apart from above, Ministry of Tribal Affairs administers two special area programmes, namely, Special Central Assistance (SCA) to Tribal Sub Plan (TSP) in 23 States and Grants under Article 275 (1) of the Constitution in 27 States wherein funds are also provided to Jharkhand State. Also, Vanbandhu Kalyan Yojana (VKY) has been adopted as a strategic process to ensure effective utilization of available financial resources under TSP.

Following educational schemes for STs are also being administered:

- 1. Umbrella Scheme (consisting of following sub-Schemes)
 - (i) Pre-Matric Scholarships for ST students
 - (ii) Post Matric Scholarships for ST students
 - (iii) Constructions of Hostels for ST Boys and Girls
 - (iv) Ashram Schools
 - (v) Vocational Training Centre
- 2. National Fellowship and Scholarship for Higher Education of ST students consisting of following sub-schemes:
 - (i) Top Class Education for ST students
 - (ii) Rajiv Gandhi National Fellowship for ST students
- 3. National Overseas Scholarships for ST students
- 4. Following Schemes are also implemented by MoTA:
 - (i) Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP.

- (ii) Grants-in-aid to Voluntary Organisations working for the welfare of Scheduled Tribes.
- (iii) Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts.
- (iv) Development of Particularly Vulnerable Tribal Groups (PVTGs)
- (v) Research Information and Mass Education, Tribal Festival and Others.

Statement

District-wise population of Scheduled Tribes in Jharkhand

Sl. No.	District	Population ST
1.	Khunti	3,89,626
2.	Simdega	4,24,407
3.	Gumla	7,06,754
4.	Pashchimi Singhbhum	10,11,296
5.	Lohardaga	2,62,734
6.	Latehar	3,31,096
7.	Dumka	5,71,077
8.	Pakur	3,79,054
9.	Ranchi	10,42,016
10.	Seraikella Kharsawan	3,74,642
11.	Jamtara	2,40,489
12.	Purbi Singhbhum	6,53,923
13.	Sahibganj	3,08,343
14.	Godda	2,79,208
15.	Ramgarh	2,01,166
16.	Garwha	2,05,874
17.	Bokaro	2,55,626
18.	Deoghar	1,80,962
19.	Giridih	2,38,188
20.	Palamu	1,81,208
21.	Dhanbad	2,33,119
22.	Hazaribagh	1,21,768

Sl. No.	District	Population ST
23.	Chatra	45,563
24.	Kodarma	6,903
	Total	86,45,042

Source: Census 2011

Forest land titles given to other forest dwellers

1176. SHRI MADHUSUDAN MISTRY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the forest land titles given to other forest dwellers under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Bill, 2005, State-wise; and
- (b) the time format for completion of process of giving land titles to the other forest dwellers residing in the tribal areas?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 and rules thereunder, responsibility for implementation of the act lies with the States/UTs. As per the information received from State Governments, a details of claims filed and titles distributed State-wise as on 31.5.2016 is given in the Statement (See below). No segregated data for Other Traditional Forest Dwellers (OTFD) is maintained by this Ministry.

(b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 does not prescribe any time limit for deciding a filed claim.

State-wise details of claims received and titles distributed as on 31.5.2016

States	No. of Claims received upto			No. of Titles Distributed upto		
	31.05.2016			31.05.2016		
	Individual	Community	Total	Individual	Community	Total
1	2	3	4	5	6	7
Andhra Pradesh	400,053	10,959	411,012	167,263	2,107	169,370
Assam	126,718	5,193	131,911	35,407	860	36,267
Bihar	8,022	0	8,022	222	0	222